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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A.No.1731 OF 1997.

DATE OF ORDER:29-4-1999.

BETWEEN:

T.Anand Veer.

.....Applicant

a n d

1. The Chairman, Railway Recruitment Board,
IRISET, Complex, Lalaguda,
Secunderabad.
2. General Manager, South Central Railway,
Rail Nilayam, Secunderabad.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mr.V.Venkateshwara Rao

COUNSEL FOR THE RESPONDENTS:: Mr.K.Siva Reddy

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER(ADMN).

A ND

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER(JUDL)

: O R D E R :

ORAL ORDER(PER HON'BLE SRI R.RANGARAJAN, MEMBER(A))

Heard Mr.V.Venkateshwara Rao, learned Counsel
for the Applicant and Mr.K.Siva Reddy, learned Standing
Counsel for the Respondents.

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2. The applicant in this OA submitted his application for the post of Junior Accounts Assistant in pursuance of the Employment Notice No.1/96, issued by the Railway Recruitment Board, Secunderabad. The applicant is an SC candidate. His application was registered under No.803160. He was issued with a call letter No.11100078 to attend the Written Test to be held on 3-8-1997 in the Railway Boys' High School, North Lalaguda, Secunderabad. He attended the Written Test. But his results are not published. The applicant submitted a representation dated:15-12-1997 (Annexure.A-5, page.11 to the OA), to publish his results as he had performed well in the Written Test. In his representation he had also stated that he changed his signature and because of that change, it might be possible that his signature in the call letter may not tally or is different with the signature given in the original application form.

3. This OA is filed for pursuing the selection process of the Written Examination as per his call letter No.111 00078 and on that basis praying for a direction to the respondents to permit the applicant to appear for the speed test in typewriting examination scheduled to be held from 29-12-1997 to 3-1-1998 or on any subsequent date and on such selection direct the respondents to appoint the applicant as Junior Accounts Assistant in Railways.



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4. An Interim Order was passed in this OA on 29-12-1997, whereby ~~one~~ post of Junior Accounts Assistant should be kept vacant until further orders.

5. In the reply it is stated that the signature of the applicant in the call letter is not tallying with the signature of the applicant in the original application form. Hence, the respondents submit that they suspect impersonation and hence, his results of written examination was not published.

6. The main contention of the applicant is that his signature has changed after he submitted his application form for the selection. Hence, the signature in the call letter which was signed at the time of written examination may not tally or will be different with the signature in the original application form. Hence, on that score his selection should not be cancelled. He should be put to typewriting test and on that basis his results should be published.

7. The main question that arises in this OA is whether any impersonation was involved or no impersonation was involved. This check can be made only by an Handwriting Expert. This Bench even after seeing the various documents produced by the applicant like, Passport etc., cannot come to a decisive conclusion. Only a scientific check will end the controversy.

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8. In view of the above, it is necessary for the Respondent No.1 to send the original application form of the applicant wherein he has signed and also the call letter wherein he has also signed at the time of written examination for verification by a Forensic Expert. While sending that two signatures, the respondents shall also send his representation dated:15-12-1997, for perusal by the Forensic Expert. The Forensic Expert on the basis of the above documents should certify in regard, whether there is impersonation or not. On that basis a decision should be taken by the respondents in regard to admitting him for the typewriting test and further appointing him on the basis of the marks obtained in various selection tests.

9. The respondents should submit the above documents within a period of One month from the date of receipt of a copy of this Order. While Forwarding the above documents to the Forensic Expert, the respondents should request the Forensic Expert to inform them the necessary reply very shortly so as to end the controversy at the earliest.

10. With the above direction, the OA is disposed of.
No costs.

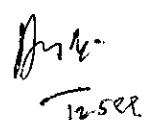

(B.S. JAI PARAMESHWAR)
MEMBER (JUDGE)
29 A


(R.RANGARAJAN)
MEMBER (ADMN)

DATED: this the 29th day of April, 1999

Dictated to steno in the Open Court

DSN


T. S. S. R.

1ST AND 2ND COURT

COPY TO:-

1. HDHNJ
2. HHRP M(A)
3. HBSJP M(J)
4. D.R. (A)
5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR :
MEMBER (J)

ORDER: 29.4.58

ORDER / JUDGEMENT

MA./RA./CP No.

in
OA. No. 1731 (57)

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

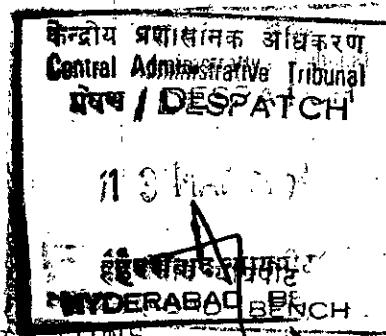
DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COSTS.



SRR

6 (Six) (6 P.M.)